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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

M.A.No.1120/96 in
O.A. 411/95

Dated: 13.12.1996

Between:

P.D.S.Prakasa Rao

.. Applicant

and

1. General Manager,
S.E. Rly., Calcutta.
2. Dy. Chief Engineer,
(Con. RE Closing Cell)
S.E. Railway, Visakhapatnam.
3. Chief Project Manager (Con)
S.E. Railway, Visakhapatnam.
4. Divisional Railway Manager,
S.E. Railway, Bilaspur.
5. Sr. Divisional Accounts Officer,
S.E. Railway, Bilaspur. ... Respondents

Mr. Y. Subrahmanyam

... Counsel for applicant

Mr. V. Bhimanna, ACGSC

... Counsel for respondents

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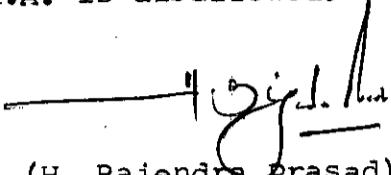
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

O R D E R

The applicant is aggrieved about the non-implementation of the judgement dated 7.3.96 in OA 411/95. It is the grievance of the applicant that while the respondents have refunded the amount recovered from his pay, as directed by this Tribunal, they are yet to refund the withheld amount of DCRG and also the interest on total amount due to the applicant as per the orders of the Tribunal. It is also stated that two legal notices have been served on the respondents in this regard and they have not evoked any response. It is also mentioned that the Chief D.P.O., Bilaspur in his memorandum No.E/C/Court/CAT/Hyderabad/O.A. 411/95 dated 3.6.96 refers to the fact that 12% interest on Rs. 10808 is due to be paid through a pay order. Despite all these, no action has been taken.

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2. This case was disposed of with certain specific directions on 7.3.96 and nothing more requires to be done by way of supplementing the directions already issued. The applicant is free to adopt such legal course as may be open to him in case he is aggrieved about the non-implementation of the order. The M.A. is disallowed.


(H. Rajendra Prasad)
Member (Admn.)

13th December 1996


Deputy Registrar (CC)

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